

## **OFFICIAL LANGUAGES ACT, 1963**

**19 of 1963**

**[10th May, 1963]**

### CONTENTS

1. Short Title and commencement
2. Definitions
3. Continuance of English language for official purposes of the Union and for use in Parliament
4. Committee on Official Language
5. Authorised Hindi translation of Central Acts, etc
6. Authorised Hindi translation of State Acts in certain cases
7. Optional use of Hindi or other official language in judgments, etc., of High Courts
8. Power to make rules
9. Certain provisions not to apply to Jammu and Kashmir

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STATEMENT OF OBJECTS AND REASONS "The committee constituted under Cl. (4) of Article 344 of the Constitution to examine the recommendations of the Commission constituted under clause ( 1 ) thereof expressed the opinion that the complete change-over to Hindi by 26th January 1965 was not practicable and that the provision should be made in pursuance of clause (3) of Art. 343 of the Constitution for the continued use of English evert after 1965 for purposes to be specified by Parliament by law for as long as may be necessary. During the debate on the Report of the Committee, the Prime Minister made a speech on the 4th September, 1959 indicating broadly the approach of the Government to the official language question. After considering the Report of the Committee, the President issued directions on the 27th April, 1960 in the exercise of powers conferred on him by clause (6) of Article 344 in which a reference, was made to the speech of the Prime Minister. In order to give effect to the policy of the Government as indicated by the Prime Minister it is proposed to

provide for the continued use of the English language, in addition to Hindi, for official purposes of the Union and for the transaction of business in Parliament after the 26th January, 1965. 2. The Bill also seeks to make provision by law for certain other matters covered by the Presidential order, namely, (a) authorised Hindi translation of Central Acts, Ordinances and other statutory instruments and Bills or amendments to be introduced or moved in Parliament; (b) publication of a Hindi translation of State Acts and Ordinances; and (c) for the use optionally, of Hindi and other official languages of States for purposes of judgments, decrees and orders of High Courts with the previous consent of the President."-Gazette of India, 13-4-1963, Part II, s. 2, Extra, p. 302, Amending Act 1 of 1968 : "The Official Languages Act was enacted in May, 1963. Section 3 of the Act provides for continued use of the English language in addition to Hindi, for all the official purposes of the Union for which it was being used immediately before the 26th January, 1965. It is, however, considered necessary to give statutory recognition to assurances of the late Prime Minister regarding the continued use of the English language as long as the non-Hindi-speaking people did not desire a change. It is also proposed to provide for the obligatory use of English language in addition to Hindi in certain cases." -Gaz. of India, 27-11-1967, Pt. II, Sec. 2, Extra, page 1166.

### **1. Short Title and commencement :-**

(1) This Act may be called The Official Languages Act, 1963.

(2) Section 3 shall come into force on the 26th day of January, 1965 and the remaining provisions of this Act shall come into force on such date<sup>1</sup> as the Central Government may, by notification in the Official Gazette, appoint and different dates may be appointed for different provisions of this Act.

1. Section 5(1) came into force on 10-1-1965 - See Gazette of India, 9-1-1965, Pt. II, S. 3(ii), p. 128. Section 6 was enforced from 19-5-1969 - See Gazette of India, 24-5-1969, Pt. II, S.3(ii), p. 2024. Section 7 came into force on 7-3-1979 -See Gazette of India, 7-3-1970, Pt. II.S. 3(ii). p. 1195.

### **2. Definitions :-**

In this Act, unless the context otherwise requires,-

(a) "appointed day", in relation to S. 3, means the 26th day of January, 1965 and in relation to any other provision of this Act,

means the day" on which that provision comes into force;

(b) "Hindi" means Hindi in Devanagari script.

### **3. Continuance of English language for official purposes of the Union and for use in Parliament :-**

(1) Notwithstanding the expiration of the period of fifteen years from the commencement of the Constitution, the English language may, as from the appointed day, continue to be used, in addition to Hindi,-

(a) for all the official purposes of the Union for which it was being used immediately before that day; and

(b) for the transaction of business in Parliament :

(2) Notwithstanding anything contained in sub-section ( 1 ), where Hindi or the English language is used for purposes of communication -

(i) between one Ministry or department or office of the Central Government and another;

(ii) between one Ministry or Department or office of the Central Government and any corporation or company owned or controlled by the Central Government or any office thereof;

(iii) between any corporation or company owned or controlled by the Central Government or any office thereof and another,

(3) Notwithstanding anything contained in sub-section (1), both Hindi and the English language shall be used for -

(i) resolutions, general orders, rules, notifications, administrative or other reports or press communiques issued or made by the Central Government or by a Ministry, Department or office thereof or by a corporation or company owned or controlled by the Central Government or by any office of such corporation or company;

(ii) administrative and other reports and official papers laid before a House or the Houses of Parliament;

(iii) contracts and agreements executed, and licences, permits, notices and forms of tender issued, by or on behalf of the Central Government or any Ministry, Department or office thereof or by a corporation or company owned or controlled by the Central Government or by any office of such corporation or company.

(4) Without prejudice to the provisions of sub-section (1) or sub-section (2) or sub-section (3), the Central Government may, by rules made under S. 8, provide for the language or languages to be used for the official purpose of the Union, including the working of any Ministry, Department, section or office, and in making such rules, due consideration shall be given to the quick and efficient disposal of the official business and the interests of the general public and in particular, the rules so made shall ensure that persons serving in connection with the affairs of the Union and having proficiency either in Hindi or in the English language may function effectively and that they are not placed at a disadvantage on the ground that they do not have proficiency in both the languages.

(5) The provisions of clause (a) of sub-section ( 1 ), and the provisions of sub-section (2), sub-section (3) and sub-section (4) shall remain in force until resolutions for the discontinuance of the use of the English language for the purposes mentioned therein have been passed by the Legislatures of all the States which have not adopted Hindi as their official language and until after considering the resolutions aforesaid, a resolution for such discontinuance has been passed by each House of Parliament.]

#### **4. Committee on Official Language :-**

(1) After the expiration of ten years from the date on which S. 3 comes into force, there shall be constituted a Committee on Official Language, on a resolution to that effect being moved in either House of Parliament with the previous sanction of the President and passed by both Houses.

(2) The Committee shall consist of thirty members, of whom twenty shall be members of the House of the People and ten shall be members of the Council of States, to be elected respectively by the members of the House of the People and the members of the Council of States in accordance with the system of proportional representation by means of the single transferable vote.

(3) It shall be the duty of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon and the President shall cause the report to be laid before each House of Parliament and sent to all the State Governments.

(4) The President may, after consideration of the report referred to in sub-section (3), and the views, if any, expressed by the State

Governments thereon, issue directions in accordance with the whole or any part of that report. .<sup>1</sup> [Provided that the directions so issued shall not be inconsistent with the provisions of S. 3.]

1. Inserted by Act 1 of 1968, S. 3 (8-1-1968).

#### **5. Authorised Hindi translation of Central Acts, etc :-**

(1) A translation in Hindi published under the authority of the President in the Official Gazette on and after the appointed day,-

(a) of any Central Act or of any Ordinance promulgated by the President, or

(b) of any order, regulation or bye-law issued under the Constitution or under any Central Act, shall be deemed to be the authoritative text thereof in Hindi.

(2) As from the appointed day<sup>1</sup> the authoritative text in the English language of all Bills to be introduced or amendments thereto be moved in either House of Parliament shall be accompanied by a translation of the same in Hindi authorised in such manner as may be prescribed by rules made under this Act.

1. That is 1-10-1976-See S.O. 655 (E), dtd. 1-10-1976, published in Gaz. of India, 5-10-1976, Pt. II, S. 3(ii), Ext., P.. 1901.

#### **6. Authorised Hindi translation of State Acts in certain cases :-**

Where the Legislature of a State has prescribed any language other than Hindi for use in Acts passed by the Legislature of the State or in Ordinances promulgated by the Governor of the State, a translation of the same in Hindi, in addition to a translation thereof in the English language as required-by, clause (3) of Art. 348 of / the Constitution, may be published on or after the appointed day under the authority of the Governor ( of the State in the Official Gazette of that State and in such a case, the translation in Hindi of any ' such Act or Ordinance shall be deemed to be the authoritative text thereof in the Hindi language.

#### **7. Optional use of Hindi or other official language in judgments, etc., of High Courts :-**

As from the appointed day or any day thereafter, the Governor of a State may, with the previous consent of the President, authorise the use of Hindi or the official language of the State, in addition to the English language, for the purposes of any judgment, decree or

order passed or made by the High Court for that State and where any judgment, decree or order is passed or made in any such language (other than the English language), it shall be accompanied by a translation of the same in the English language issued under the authority of the High Court.

**8. Power to make rules :-**

(1) The Central Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament while it is in session for a total period of thirty days which may be comprised in one session or <sup>1</sup> [in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid] both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

1. Substituted for the words "in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following" by Delegated Legislation Provisions (Amendment) Act (4 of 1986), S. 2, Sch. (15-5-86).

**9. Certain provisions not to apply to Jammu and Kashmir :-**

The provisions of S. 6 and S. 7 shall not apply to the State of Jammu and Kashmir.